

Development of Markets for facilitating Corporate Transactions

The Governing Board considered the Board Note and approved that the market infrastructure institutions (Stock Exchanges, Depositories, and Clearing Corporations) and IBBI registered entities (Information Utilities and Insolvency Professional Agencies) may be permitted to provide platforms for:

- (i) Market for Resolution Plans,
- (ii) Market for Interim Finance,
- (iii) Market for Liquidation Assets, and
- (iv) Virtual Data Room.